IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(*through* Hybrid Mode)
COURT-I

Item No. 115

IA Nos. 2982/2023, 37/2024
And
CP (IB) No. 271/Chd/Chd/2020

IN THE MATTER OF:

C S Modi & Co. Pvt. Ltd. …Petitioner/ Operational Creditor

Vs.

Golden Promotions & Developers Pvt. Ltd. …Respondent/ Corporate Debtor

Under Section: 9 & 60(5), IBC, 2016

Order delivered on 16.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner/ Operational Creditor
And applicant in IA No. 37/2024 and
Respondent in IA No. 2982/2024 : Ms. Nitika Sharma, Advocate

For the Respondent/ Corporate Debtor
And Respondent in IA No. 37/2024 and
Applicant in IA No. 2982/2024 : Mr. Parunjeet Singh, Advocate

ORDER

IA No. 2982/2023

It is stated by learned counsel for the respondent that the reply has filed but the same is not before us today. Learned counsel for the respondent is directed to check the same with the registry and the registry is directed to trace out the same and place the same before us on the next date of hearing. A copy of the reply is stated to be received by learned counsel for the applicant. List the matter for arguments on 08.05.2024.

IA No. 37/2024

List on 08.05.2024.

CP (IB) No. 271/Chd/Chd/2020

List the matter for arguments on merits on 08.05.2024.

-Sd-
(L. N. GUPTA)
MEMBER (T)

-Sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM